

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6732-6733/2009

PUNJAB NATIONAL BANK THR. ITS FUNCTIONAL MANAGER Appellant(s)

VERSUS

A.K.JAYAPRAKASH

Respondent(s)

Date : 17-01-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Mr. Rajesh Gupta N., Adv.
Mr. Soumo P., Adv.
Mr. Gaurav Kumar Singh, Adv.
M/S. Mitter & Mitter Co., AOR

For Respondent(s) Ms. Asha Gopalan Nair, AOR
Ms. Nivedita Nair, Adv.
Ms. Dimple Nagpal, Adv.
Mr. Pitamber Dutt Nautiyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed order.
However, it is made clear that the outstanding amount be paid
within a period of three months.

Pending application, if any shall stand disposed of.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER

(SIGNED ORDER IS PLACED ON THE FILE)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 6732-6733 OF 2009

PUNJAB NATIONAL BANK THR. ITS FUNCTIONAL MANAGER Appellant(s)

VERSUS

A.K.JAYAPRAKASH

Respondent(s)

O R D E R

Heard.

We find no ground to interfere with the impugned judgment and order passed by the High Court. However, it is made clear that the outstanding amount be paid within a period of three months.

Consequently, the appeals are dismissed. No order as to costs.

.....J.
(ARUN MISHRA)

.....J.
(MOHAN M. SHANTANAGOUDAR)

NEW DELHI;
JANUARY 17, 2018